

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No. 357 of 2018

IN THE MATTER OF:

Reckitt Benckiser (India) Pvt. Ltd. & Anr.

...Appellants

Present:

For Appellant : Mr. S. N. Jha, Senior Advocate assisted by Mr. R. Jawahar Lal, Mr. Madhusudan Bose and Mr. Shyamal Anand, Advocates

O R D E R

26.10.2018 The appellant filed an application under Section 230-232 of the Companies Act, 2013 for approval of the scheme of de-merger of the Company. Their grievance is that National Company Law Tribunal, Chandigarh Bench, Chandigarh is keeping the matter pending since long though it was filed on 19th September, 2018 and the matter has been adjourned on three occasions.

Having heard the learned counsel for the appellant, while we are not inclined to pass any order as to why the case has been adjourned, we hope and trust that the Tribunal will decide the issue on an early date preferably within three months taking into consideration the provisions of Section 422 of the Companies Act, 2013.

The appeal is disposed of with the aforesaid observations. No cost.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

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